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O.A. No. 453 of 2011

P.K.Sahoo.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 19.07.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. B. Rout, Ld. Counsel for the applicant and Mr. S. Barik, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The case of the applicant is that as per direction of this Tribunal in O.A. 81/98 as well as order passed by the Hon'ble High Court of Orissa in O.J.C.No. 11073/2000, the applicant was awarded temporary status vide Letter No. 3/56/09-Judl-8561 dated 11.12.2009 retrospectively from 24.05.1994. The limited grievance of the applicant in this O.A. is to "release the arrears amounts as calculated by the Respondent No.5".

3. It is the case of the applicant that though he has preferred representations vide Annexure-A/4 and A/5 dated

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06.04.2011 and 19.04.2011 respectively before Respondent No.3, the same is still pending.

4. Since, it is the positive case of the applicant that the representations are still pending with the Respondents, as agreed to by the Ld. Counsel for the parties and without going into the merit of the case, we direct Respondent No.3 to consider and dispose of the pending representations as at Annexure-A/4 and A/5 dated 06.04.2011 and 19.04.2011 respectively within a period of 45 days from the date of receipt of a copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No.3 and free copies of this order be given to the Ld. Counsel for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

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